FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this form with enclosures to Karvy Computershare Private Limited at any of the collection centres as mentioned in Letter of Offer)

From
Name:
Address:

Tel No.: Fax No.:
E-mail:

OFFER	
OPENS ON	**Wednesday, August 4, 2010**
LAST DATE OF WITHDRAWAL	**Tuesday, August 17, 2010**
CLOSES ON	**Monday, August 23, 2010**

To,
The Acquirer – Daiichi Sankyo Company, Limited
C/o. Karvy Computershare Private Limited,
Plot No. 17 to 24, Vithalrao Nagar,
Madhapur, Hyderabad - 500 081

Dear Sir/Madam,

Sub: Open offer to acquire up to 68,86,000 fully paid-up equity shares of face value Rs. 10/- each, representing 20% of the Emerging Voting Capital [refer para 7.7.1 of the Letter of Offer for details] of Zenotech Laboratories Limited ('ZLL') at a price of Rs. 113.62/- (Rupees One Hundred Thirteen and Sixty-Two Paise only) (the 'Offer Price') for each fully paid-up equity share of ZLL, payable in cash ('Offer').

I/We refer to the Letter of Offer for acquiring the Equity Shares held by me/us in Zenotech Laboratories Limited.

I/We, the undersigned, have read the Public Announcement, the corrigendums to the Public Announcement and the Letter of Offer and understood its contents and unconditionally accepted the terms and conditions as mentioned therein.

SHARES HELD IN PHYSICAL FORM

I/We, holding shares in physical form, accept the Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

Sr. No.	Folio No.	Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
Total No. of Equity Shares					

Please attach additional sheets of paper and authenticate the same if the space is insufficient.

SHARES HELD IN DEMAT FORM

I/We, holding shares in dematerialized form, accept the Offer and enclose a photocopy of the Delivery Instruction in "Off-market" mode, duly acknowledged by my/our DP in respect of my/our equity shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We have executed an off-market transaction for crediting the shares to the special depository account with HSBC Limited as the DP in NSDL styled **'Karvy ZLL - Escrow Demat A/c'** whose particulars are:

DP Name: HSBC Limited	**DP ID**: IN300142	**Client ID:** 1064 2126

Shareholders having their beneficiary account with CDSL will have to use inter-depository slip for the purpose of crediting their shares in favour of the Special Depository Account with NSDL.

Enclosures (Please tick as appropriate, if applicable)

- ☐ Power of Attorney
- ☐ Corporate authorization in case of Companies along with Board Resolution and Specimen Signatures of Authorised Signatories
- ☐ Death Certificate/ Succession Certificate
- ☐ RBI approvals for acquiring shares of Zenotech Laboratories Limited hereby tendered in the Offer, in case of non-resident shareholders

☐ Others (please specify): ____

I/We confirm that the equity shares of Zenotech Laboratories Limited, which are being tendered herewith by me/us under the Offer, are free from liens, charges and encumbrances of any kind whatsoever.
I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the Offer until the time the Acquirers pays the purchase consideration as mentioned in the Letter of Offer.
I/We also note and understand that the Acquirers will pay the purchase consideration only after verification of the documents and signatures.
I/We authorize the Acquirer or the Registrar to the Offer to send by Speed Post/Registered Post/ or through electronic mode, as may be applicable, at my/our risk, the crossed account payee cheque, demand draft/pay order, in full and final settlement due to me/us and/or other documents or papers or correspondence to the sole/first holder at the address mentioned above.
I/We note and understand that the Shares would lie in the Special Depository Account until the time the Acquirers makes payment of purchase consideration as mentioned in the Letter of Offer.
I/We authorise the Acquirers to accept the shares so offered which it may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer and I/we further authorize the Acquirers to return to me/us, share certificate(s) in respect of which the offer is not found valid/not accepted.
I/We authorize the Acquirer to accept the shares so offered or such lesser number of shares that it may decide to accept in terms of the Letter of Offer
I/We authorize the Acquirer to split / consolidate the share certificates comprising the shares that are not acquired to be returned to me/us and for the aforesaid purposes the Acquirer is hereby authorized to do all such things and execute such documents as may be found necessary and expedient for the purpose.

The Permanent Account No. (PAN/GIR No.) allotted under the Income Tax Act, 1961 is as under.

	1st Shareholder	**2nd Shareholder**	**3rd Shareholder**
PAN/GIR No.			
Ward No.			

So as to avoid fraudulent encashment in transit, shareholder(s) holding shares in physical form should provide details of bank account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly.

Name of the Bank ____________________________________	Branch ________________________ City _________________________
Account Number ______________________________________	Savings/Current/Others (please specify) ___________________________

For equity shares that are tendered in electronic form, the bank account details as contained from the beneficiary position provided by the depository will be considered and the draft/warrant/cheque will be issued with the said bank particulars.

For all shareholders

I / We, confirm that our residential status for the purposes of tax is:
☐ Resident
☐ Non-resident

I / We, confirm that our status is:
☐ Individual
☐ Firm
☐ Company
☐ Trust
☐ Any other - please specify _____________________

For FII Shareholders

I / We, confirm that the income arising from the transfer of shares tendered by me/ us is in the nature of: (*select whichever is applicable)*:
☐ Capital gains ☐ Any other income

I / We, have enclosed the following documents:
☐ No Objection Certificate (NOC) / Tax Clearance Certificate (TCC) from Income Tax Authorities
☐ Banker certificate certifying inward remittance
☐ SEBI Registration Certificate for FIIs
☐ Self attested copy of PAN card

For other Non-resident shareholders (except FIIs)

I / We, have enclosed the following documents:
☐ Self attested copy of PAN card
☐ No Objection Certificate (NOC) / Tax Clearance Certificate (TCC) from Income Tax Authorities
☐ Banker certificate certifying inward remittance
☐ RBI approval for acquiring shares of Zenotech Laboratories Limited tendered herein

For Resident shareholders

I / We, have enclosed the following documents:
☐ Self attested copy of PAN card
☐ Self declaration form in Form 15G / Form 15H, if applicable to be obtained in duplicate copy
☐ No Objection Certificate (NOC) / Tax Clearance Certificate (TCC) from Income Tax Authorities (applicable only for interest payment, if any)
☐ For Mutual fund/Banks/Notified Institution under Section 194A(3)(iii)(f) of the Income Tax Act, 1961, copy of relevant Registration or notification (applicable only for interest payment, if any)

Yours faithfully,
Signed and Delivered,

	Full name(s) of the holder	Signature(s)
First/Sole Holder		
Joint Holder 1		
Joint Holder 2		
Joint Holder 3		

Note: In case of joint holdings, all holders must sign. In case of body corporate, the Company seal should be affixed and necessary Board resolutions should be attached.

Place: Date:

--Tear along this line --

Acknowledgement Slip **Zenotech Laboratories Limited – Open Offer** **Sr. No. ______**

(To be filled in by the shareholder) (Subject to verification)

Received from Mr./Ms./M/s.____

Address ____

Physical shares: Folio No. ______________ / Demat shares: DP ID _____________________; Client ID________________________________

Form of Acceptance along with:

☐ Physical shares: No. of shares _____________________; No. of certificates enclosed__________

☐ Demat shares: Copy of delivery instruction for ______________________ number of shares enclosed

(Tick whichever is applicable)

Signature of Official ___________________________ Date of Receipt ___________________________

Stamp of Collection Centre

SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE ACCEPTANCE FORMS / SHARES THAT ARE RECEIVED BY THE REGISTRAR AFTER THE CLOSE OF THE OFFER i.e. BY 5.00 P.M. ON MONDAY, AUGUST 23, 2010 SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.

INSTRUCTIONS

1. PLEASE NOTE THAT NO EQUITY SHARES/FORMS SHOULD BE SENT DIRECTLY TO THE ACQUIRER OR TO THE MANAGER TO THE OFFER
2. The Form of Acceptance should be filled-up in English only.
3. In the case of dematerialized shares, the shareholders are advised to ensure that their shares are credited in favour of the Special Depository Account, before the closure of the Offer i.e. **Monday August 23, 2010.** The Form of Acceptance-cum-Acknowledgement of such dematerialized shares not credited in favour of the Special Depository Account, before the closure of the Offer will be rejected.
4. Shareholders should enclose the following:
   a. For Equity shares held in demat form:
      Beneficial owners should enclose-
      - Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein, by all the beneficial owners whose names appear in the beneficiary account, as per the records of the Depository Participant ('DP').
      - Photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP as per the instruction in the Letter of Offer.

   b. For Equity shares held in physical form:
      Registered shareholders should enclose-
      - Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein, by all shareholders whose names appear on the share certificates.
      - Original Share Certificate(s)
      - Valid Share Transfer form(s) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with Zenotech Laboratories Limited and duly witnessed at the appropriate place. A blank Share Transfer form is enclosed along with the Letter of Offer. Attestation, where required, (thumb impressions, signature difference, etc.) should be done by a Magistrate or Notary Public or Bank Manager of a Bank where the shareholder holds an operative account, under their official seal.
      - The details of buyer should be left blank failing which the same will be invalid under the Offer. The details of the Acquirers as buyer will be filled by the Acquirers upon verification of the Form of Acceptance and the same being found valid. All other requirements for valid transfer will be preconditions for valid acceptance.

      Unregistered owners should enclose-
      - Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein.
      - Original Share Certificate(s)
      - Original broker contract note
      - Valid Share Transfer form(s) as received from the market leaving details of buyer blank. If the same is filled in then the Share(s) are liable to be rejected
      - Owners of shares who have sent their shares for transfer should enclose along with this Form duly completed and signed, copy of the letter sent to the Target Company for transfer of shares and valid share transfer form(s).
5. All the shareholders are advised to refer to Section 12 – Tax to be Deducted at Source in of the Letter of Offer in relation to important disclosures regarding the taxes to be deducted on the consideration to be received by them.
6. The share certificate(s), share transfer form(s) and the Form of Acceptance should be sent only to Karvy Computershare Private Limited, the Registrar to the Offer and not to ICICI Securities Limited, the Manager to the Offer or Nomura Securities Co., Ltd., the Financial Advisor to the Offer, the Acquirer or Target Company.

-- Tear along this line ---

All future correspondence, if any, should be addressed to the Registrar to the Offer at the following address:

Karvy Computershare Private Limited
Unit: Zenotech Laboratories Limited Open Offer,
Plot No. 17 to 24, Vithalrao Nagar,
Madhapur, Hyderabad - 500 081
Contact Person: Mr. Murali Krishna
Email id: zenotech@karvy.com
Telephone No: 040 23420815-823
Fax No: 040-23431551

7. Shareholders having their beneficiary account in CDSL have to use “INTER DEPOSITORY DELIVERY INSTRUCTION SLIP” for the purpose of crediting their shares in favour of the special depository account with NSDL.

8. In case PAN is not submitted by the shareholders or the PAN is invalid, Acquirer will arrange to deduct tax at the rate of 20% (twenty percent) or at the rate in force or at the rate specified in the relevant provision under the Income-tax Act, 1961, whichever is higher.

9. While tendering the shares under the Offer, NRIs/ OCBs/ foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have obtained for acquiring the shares of the Target Company In case the previous RBI approvals are not submitted, the Acquirer reserves the right to reject such Shares tendered.

10. Non-Resident Shareholders [Please refer to clause 12.7 of the Letter of Offer] are required to furnish Banker’s Certificate certifying inward remittance of funds for acquisition of shares of Zenotech Laboratories Limited.

11. FIIs are requested to enclose the SEBI Registration Letter.

12. The Form of Acceptance-cum-Acknowledgement and other related documents should be submitted at any of the Collection Centers of **Karvy Computershare Private Limited** as mentioned below.

13. The Form of Acceptance-cum-Acknowledgement along with enclosure should be sent only to the Registrar to the Offer so as to reach the Registrar of the Offer at any of the collection centres below on all days (excluding Sundays and Public holidays) during the business hours i.e. (Mondays to Saturdays between 10.00 a.m. and 5.00 p.m).

14. All the Shareholders should provide all relevant documents which are necessary to ensure transferability of the shares in respect of which the acceptance is being sent. Such documents may include (but not be limited to):

    (a) duly attested death certificate and succession certificate/ probate/ letter of administration (in case of single shareholder) if the original shareholder is deceased;

    (b) duly attested Power of Attorney if any person apart from the shareholder has signed the application form and/or transfer deed(s);

    (c) no objection certificates from the chargeholder/ lender, if the shares in respect of which the application is sent, are under any charge, lien or encumbrance;

    (d) in case of companies, the necessary corporate authorisation (including Board Resolutions);

    (e) any other relevant documentation [Please refer to clause 11.11 of the Letter of Offer]

15. Payment Consideration: Shareholders must note that on the basis of name of the Shareholders, Depository Participant’s name, DP ID, Beneficiary Account number provided by them in the Form of Acceptance – cum – Acknowledgment, the Registrar to the Offer will obtain from the Depositories, the Shareholder’s details including address, bank account and branch details. These bank account details will be used to make payment to the Shareholders. Hence Shareholders are advised to immediately update their bank account details as appearing on the records of the Depository Participant. Please note that failure to do so could result in delays of payment or electronic transfer of funds, as applicable, and any such delay shall be at the Shareholders sole risk and neither the Acquirer, the Manager of the Offer, Registrar to the Offer nor the Escrow Bank shall be liable to compensate the Shareholders for any loss caused to the Shareholders due to any such delay or liable to pay any interest for such delay. Physical shareholders are requested to fill up their bank account details in the ‘Form of Acceptance cum Acknowledgment.

The tax deducted under this Offer is not the final liability of the Shareholders or in no way discharges the obligation of Shareholders to disclose the amount received pursuant to this Offer.

Shareholders are advised to consult their tax advisors for the treatment that may be given by their respective Assessing Officers in their case, and the appropriate course of action that they should take. The Acquirer and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of such advice.

The tax rates and other provisions may undergo changes.

Collection Centres

S. No.	Collection Centre	Address of Collection Centres	Contact Person	Phone No.	Fax	Mode of delivery
1	Ahmedabad	Karvy Computershare. Pvt Ltd 201- 203, Shail, Opp: Madhusudhan House Behind Girish Cold Drinks Off C G Road Ahmedabad ~ 380 006	Mr.Aditya Gupta/ Robert Joeboy ahmedabad@karvy.com; robert.joeboy@karvy.com	079-26400527/ 66614772	079-26565551	Hand Delivery
2	Bangalore	Karvy Computershare. Pvt Ltd. No.59, Skanda, Putana Road, Basavanagudi Bengaluru 560 004	Mr. Kumaraswamy/ Mr. V Sudha ircbangalore@karvy.com	080 - 26621192	080-26621169	Hand Delivery
3	Chennai	Karvy Computershare. Pvt Ltd. No. 33/1, Venkatraman Street, T.Nagar, Chennai - 600017.	Mr. Gunashekhar chennaiirc@karvy.com	044 – 28151793/ 28151794	044-28153181	Hand Delivery
4	Hyderabad	Karvy Computershare. Pvt Ltd. Plot No 17-24, Vithalrao Nagar, Madhapur, Hyderabad 500 081	Ms. Rinki Sareen ircmadhapur@karvy.com rinky.sareen@karvy.com	040-44655000/ 23420818-23	040-23431551	Hand Delivery/ Regd Post
5	Kolkata	Karvy Computershare. Pvt Ltd. 49, Jatin Das Road, Nr.Deshpriya Park, Kolkatta 700 029	Mr. Sujit Kundu/ Mr. Debnath sujitkundu@karvy.com/ nilkanta@karvy.com	033-24644891	033-24644866	Hand Delivery
6	Mumbai(Fort)	Karvy Computershare. Pvt Ltd. 23, Maharashtra Chamber. of Commerce. Lane, Opp. MSC Bank, Fort Mumbai – 400 023	Ms.Nutan Shirke nutan.shirke@karvy.com. ircfort@karvy.com	022-66381747/ 2284/2666	022-66331135	Hand Delivery
7	Mumbai (Andheri)	Karvy Computershare. Pvt Ltd. 7, Andheri Industrial Estate, Off. Veera Desai Road,Andheri West, Mumbai- 400 053	Ms.Neelambar I Mokal neelam@karvy.com	91 22 2673 0799/ 2673 0843	91 22 2673 0152	Hand Delivery
8	New Delhi	Karvy Computershare. Pvt Ltd. 105-108, Arunachal Bldg., 19, Barakhamba Road, connaught place, New Delhi -110 001	Mr. Rakesh Kr Jamwal / Vinod Singh Negi rakeshj@karvy.com/ jmathew@karvy.com	011-43509200	011-41036370	Hand Delivery

Applicants who cannot hand deliver their documents at the Collection Centers, may send their documents only by Registered Post, at their own risk, to the Registrar to the Offer at Karvy Computershare Private Limited, Karvy House, 46, Avenue 4, Street No 1, Banjara Hills, Hyderabad 500 034, India so as to reach the Registrar to the Offer on or before the last date of acceptance i.e. **Monday, August 23, 2010.**

SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE ACCPTANCE FORMS / SHARES THAT ARE RECEIVED BY THE REGISTRAR AFTER THE CLOSE OF THE OFFER I.E. BY 5.00 P.M. ON MONDAY AUGUST 23, 2010 SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.

FORM OF WITHDRAWAL

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this form with enclosures to Karvy Computershare Private Limited at any of the collection centres as mentioned in Letter of Offer)

From
Name:
Address:

OFFER	
OPENS ON	**Wednesday, August 4, 2010**
LAST DATE OF WITHDRAWAL	**Tuesday, August 17, 2010**
CLOSES ON	**Monday, August 23, 2010**

Tel No.: Fax No.: E-mail:

To,

The Acquirer – Daiichi Sankyo Company, Limited
C/o. Karvy Computershare Private Limited,
Plot No. 17 to 24, Vithalrao Nagar,
Madhapur, Hyderabad - 500 081

Dear Sir/Madam,

Sub: Open offer to acquire up to 68,86,000 fully paid-up equity shares of face value Rs. 10/- each, representing 20% of the Emerging Voting Capital [refer para 7.7 of the Letter of Offer for details] of Zenotech Laboratories Limited ('ZLL') at a price of Rs. 113.62/- (Rupees One Hundred Thirteen and Sixty-Two Paise only) (the 'Offer Price') for each fully paid-up equity share of ZLL, payable in cash ('Offer').

We refer to the Letter of Offer for acquiring the Equity Shares held by me/us in Zenotech Laboratories Limited.

I/We, the undersigned, have read the Public Announcement, the corrigendums to the Public Announcement and the Letter of Offer and understood its contents and unconditionally accepted the terms and conditions as mentioned therein. I/We hereby consent unconditionally and irrevocably to withdraw my/our shares from the Offer and I/we further authorise the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our shares from the Offer, no claim or liability shall lie against the Acquirer/Manager to the Offer/Registrar/Financial Advisor to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at any of the collection centres mentioned in the Letter of Offer or mentioned overleaf as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **Tuesday August 17, 2010.**
I/We note that the Acquirers/Manager to the Offer/Registrar to the Offer shall not be liable for any postal delay/loss in transit of the shares held in physical form and also for the non-receipt of shares held in the dematerialised form in the DP account due to inaccurate/incomplete particulars/instructions.

I/We also note and understand that the Acquirers will return the original share certificate(s), share transfer deed(s) and shares only on completion of verification of the documents, signatures and beneficiary position as available from the Depositories from time to time.
The particulars of tendered original share certificate(s) and duly signed transfer deed(s) are detailed below:

Sr. No.	Ledger Folio No.	Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
Total No. of Shares (in case of insufficient space, please attach a separate sheet)					

I/We hold the following Shares in dematerialised form and had done an off-market transaction for crediting the shares to the **'Karvy ZLL - Escrow Demat A/c'** as per the following particulars:-

DP Name: HSBC Limited	**DP ID**: IN300142	**Client ID:** 1064 2126

Tear along this line

Acknowledgement Slip **Zenotech Laboratories Limited – Open Offer – Withdrawal Form** **Sr. No.** ______

Received Form of Withdrawal from Mr. /Ms. ____
Address ____
Physical shares: Folio No.______________/Demat shares: DP ID _______________ Client ID_____________
for __________number of shares. Signature of Official ________________ Date of Receipt _______________

Stamp of Collection Centre

Please find enclosed a photocopy of the depository delivery instruction(s) duly acknowledged by DP. The particulars of the account from which my/our Shares have been tendered are as detailed below:-

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We note that the shares will be credited back only to that depository account, from which the shares have been tendered and necessary standing instructions have been issued in this regard.

In case of dematerialised shares, I/we confirm that the signatures have been verified by the DP as per their records and the same have been duly attested.

I/We confirm that the particulars given above are true and correct.
Yours faithfully,
Signed and Delivered:

Full name(s) of the Holder(s)		PAN Number(s)	Signature(s)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all shareholders must sign. In case of body corporate, the Company seal should be affixed and necessary Board resolutions should be attached.

Place: _________________________________ Date: __________________

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All future correspondence, if any, should be addressed to the Registrars to the Offer at the following address:

Karvy Computershare Private Limited
Unit: Zenotech Laboratories Limited Open Offer
Karvy House, 46, Avenue 4, Street No 1
Banjara Hills, Hyderabad 500 034, India
Contact Person: Mr. Murali Krishna
Email id: zenotech@karvy.com
Tel: +91 40 2342 0815 / 2342 0820
Fax: +91 40 2342 0814

INSTRUCTIONS

1. Shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to Three (3) working days i.e. by **Tuesday August 17, 2010** prior to the close of the Offer, i.e. **Monday August 23, 2010.**

2. The withdrawal option can be exercised by submitting the Form of Withdrawal, duly signed and completed, along with the copy of acknowledgement slip issued at the time of submission of the Form of Acceptance-cum-Acknowledgement.

3. The Form of Withdrawal along with enclosure should be sent only to the Registrar to the Offer so as to reach the Registrar of the Offer at any of the collection centres below on all days (excluding Sundays and Public holidays) during the business hours i.e. (Mondays to Saturdays between 10.00 a.m. and 5.00 p.m.).

Collection Centres

S. No.	Collection Centre	Address of Collection Centres	Contact Person	Phone No.	Fax	Mode of delivery
1	Ahmedabad	Karvy Computershare. Pvt Ltd 201- 203, Shail, Opp: Madhusudhan House Behind Girish Cold Drinks Off C G Road Ahmedabad ~ 380 006	Mr.Aditya Gupta/ Robert Joeboy ahmedabad@karvy.com; robert.joeboy@karvy.com	079-26400527/ 66614772	079-26565551	Hand Delivery
2	Bangalore	Karvy Computershare. Pvt Ltd. No.59, Skanda, Putana Road, Basavanagudi Bengaluru 560 004	Mr. Kumaraswamy/ Mr. V Sudha ircbangalore@karvy.com	080 - 26621192	080-26621169	Hand Delivery
3	Chennai	Karvy Computershare. Pvt Ltd. No. 33/1, Venkatraman Street, T.Nagar, Chennai - 600017.	Mr. Gunashekhar chennaiirc@karvy.com	044 – 28151793/ 28151794	044-28153181	Hand Delivery
4	Hyderabad	Karvy Computershare. Pvt Ltd. Plot No 17-24, Vithalrao Nagar, Madhapur, Hyderabad 500 081	Ms. Rinki Sareen ircmadhapur@karvy.com rinky.sareen@karvy.com	040-44655000/ 23420818-23	040-23431551	Hand Delivery/ Regd Post
5	Kolkata	Karvy Computershare. Pvt Ltd. 49, Jatin Das Road, Nr.Deshpriya Park, Kolkatta 700 029	Mr. Sujit Kundu/ Mr. Debnath sujitkundu@karvy.com/ nilkanta@karvy.com	033-24644891	033-24644866	Hand Delivery
6	Mumbai(Fort)	Karvy Computershare. Pvt Ltd. 23, Maharashtra Chamber. of Commerce. Lane, Opp. MSC Bank, Fort Mumbai – 400 023	Ms.Nutan Shirke nutan.shirke@karvy.com. ircfort@karvy.com	022-66381747/ 2284/2666	022-66331135	Hand Delivery
7	Mumbai (Andheri)	Karvy Computershare. Pvt Ltd. 7, Andheri Industrial Estate, Off. Veera Desai Road,Andheri West, Mumbai- 400 053	Ms.Neelambar I Mokal neelam@karvy.com	91 22 2673 0799/ 2673 0843	91 22 2673 0152	Hand Delivery
8	New Delhi	Karvy Computershare. Pvt Ltd. 105-108, Arunachal Bldg., 19, Barakhamba Road, connaught place, New Delhi -110 001	Mr. Rakesh Kr Jamwal / Vinod Singh Negi rakeshj@karvy.com/ jmathew@karvy.com	011-43509200	011-41036370	Hand Delivery